obtaining environmental and forest clearances. Further, out of about 2 lakh hectares of land acquired by Coal India Ltd. (CIL) the land under possession is only about 1.14 lakh hectares. Mining is a continuous process and the area involved in a project cannot be mined at one go. Mining is done in a phased manner over the life of the project. Enhancement of production is also a continuous process from the available coal bearing areas from plan to plan. The coal production target of CIL in the terminal year 2011-12 of the Eleventh Five Year Plan is fixed at 447 million tonnes compared to the actual production achievement of 360.91 million tonnes in 2006-07, the terminal year of the Tenth Five Year Plan.

Coal Wage Agreements

790. SHRI R.C. SINGH: Will the Minister of COAL be pleased to state:

- (a) the details of Coal Wage Agreements executed between Central Trade Unions and the Coal India Limited;
 - (b) whether it is a fact that Eighth Wage Agreement was signed in January, 2009;
 - (c) if so, the details thereof;
 - (d) whether all the provisions of the Agreement have been implemented; and
- (e) if not, the details of provisions which have not been implemented and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The pay structure and other conditions of service of regular coal workers are revised under the National Coal Wage Agreement (NCWA) signed after deliberations in the Joint Bipartite Committee for the Coal Industry (JBCCI). Eight National Coal Wage Agreements have so far been signed as detailed in the table below:

National Coal Wage Agreement	Signed on	Period of Agreement Duration of		Agreement
(NCWA)		From	То	
1	2	3	4	5
NCWA-I	11.12.1974	1.1.1 975	31.12.1978	4 Years
NCWA-II	11.08.1979	1.1.1979	31.12.1982	4 Years
NCWA-III	11.11.1983	1.1.1983	31,12,1986	4 Years
NCWA-IV	27.07.1989	1.1.1987	30.06.1991	4 Years
NCWA-V	19.01.1996	1.7.1991	30.06.1996	5 Years

1	2	3	4	5
NCWA-VI	23.12.2000	1.7.1996	30.06.2001	5 Years
NCWA-VII	15.07.2005	1.7.2001	30.06.2006	5 Years
NCWA-VIII	24.01.2009	1.7.2006	30.06.2011	5 Years

- (b) and (c) NCWA-VIII was signed on 24 January, 2009 for a five year period from 1.7.2006 to 30.06.2011. As per NCWA-VIII, the minimum guaranteed benefit was @ 24% on the total emoluments as on 30.06.2006, apart from other benefits such as annual increment @ 3% on progressive basis, 50% increase in other allowances, payment of House Rent Allowance (HRA) on revised basis, revision of underground allowance, enhancement of gratuity ceiling etc.
- (d) and (e) Most of the provisions of the agreement under NCWA-VIII have been implemented. However, there are following residual matters arising out of NCWA-VIII which are pending with various committees:
 - (i) 1. Grant of four promotions during the service span of 30 years;
 - 2. Date of annual increment;
 - 3. Incremental benefit on promotion:

Above issues were taken up by the sub-committee of JBCCI-VIII and the recommendation of the sub-committee in the form of policy on the said issues will be finalized shortly.

- (ii) A committee has been constituted to formulate a scheme keeping in view the various verdicts of Hon'ble Supreme Court as regard employment to the dependent of the deceased employee.
- (iii) A committee has been constituted for formulation of a contributory medicare scheme for retired workmen.

Outsourcing in coal companies

791. SHRIR.C. SINGH: SHRID. RAJA:

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that large scale outsourcing of works takes place in the public sector coal companies;
 - (b) if so, the details thereof;
- (c) the details of percentage of works that have been outsourced by various public sector coal companies;